

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 350/01481/2015

Date of order : 7.10.2015

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member

ALKHI DEVI

VS

UNION OF INDIA & ORS.

For the applicant : Ms.T.Das, counsel

For the respondents : Mr.A.K.Banerjee, counsel

O R D E R

This matter is taken up in the Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

2. The applicant is the widow of Late Hari Rajbansi, who died in harness on 25.5.08. She is aggrieved for non-payment of Ex-gratia lump sum compensation due to her husband. She made an application dated 17.12.14 before the concerned authority for redressal of her grievance but till date no action has been taken by the concerned authority.

3. Ld. Counsel for the applicant submits that the applicant will be satisfied if a direction is given to the respondents to consider her claim and pass necessary order within a time frame. Ld. Counsel for the respondents submits that he has no objection if such a prayer is allowed.

4. I have heard both the ld. Counsels.

5. In view of the above the OA is disposed of with a direction upon the respondent No. 2 or any other authority to look into the grievance of the ^{in b6} applicant with regard to payment of ex-gratia due to her husband and pass

necessary orders within a period of three months from the date of receipt of a copy of this order with statutory interest as admissible.

6. The OA is accordingly disposed of. No order is passed as to costs.

(BIDISHA BANERJEE)
MEMBER (A)

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